

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6131 of 2021

Dilip Kumar Singh @ Dilip Kumar Sinha @ Dilip Singh
..... Petitioner
Versus
1. The State of Jharkhand
2. Archana Singh Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Ranjit Kumar Tiwari, Advocate
For the State : Mr. Vineet Kr. Vahsishta, Addl.P.P

Order No.02 Dated- 07.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Bermo P.S. Case No.135 of 2020 instituted under Sections 341, 342, 420, 376, 511, 498-A/34 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Let notice be issued to O.P. No.2 under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within two weeks by the petitioner, failing which, this anticipatory bail application shall stand dismissed without further reference to the Bench.

Learned counsel for the petitioner submits that the allegations against the petitioner are the petitioner in furtherance of the common intention with the co-accused person treated the opposite party no.2 with cruelty after the death of her husband. It is next submitted that the allegations against the petitioner are all false and general and omnibus in nature. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

List this case on 23.11.2021.

Considering the submissions of learned counsels and the facts as discussed, I am inclined to pass an interim order of anticipatory bail to the

petitioner till 23.11.2021. In case of the petitioner being arrested by the police on or before 23.11.2021, he shall be released on bail **provisionally** on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of the officer concerned in connection with Bermo P.S. Case No.135 of 2020 subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Pappu/